

(93)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : AT HYDERABAD

O.A.390/95.

Dt. of Order:28-3-95.

Ganapabhattula Venkata Ranga

.. Applicant
Vs.

1. Sub-Divisional Officer,
Telecommunication, Bhimavaram,
534 202.
2. Divisional Engineer,
Telecommunications,
Bhimavaran,-534 202, W.G.District.
3. Telecom District Manager,
Sreerampuram, Eluru, West
Godavari District.
4. Divisional Engineer,
Telecommunications, Rajahmundry.
5. Sub-Divisional Officer,
Telecommunications, Ravulapalem,
East Godavari District.

.. Respondents

* * *

Counsel for the Applicant : Shri K.L.Narasimham

Counsel for the Respondents : Shri N.V.Ramana, Addl.CGSC

* * *

CORAM:

THE HON'BLE JUSTICE V.NEELADRI RAO : VICE-CHAIRMAN

THE HON. MR.A.B.GORTHI : MEMBER (A)

* * *

OA 390/95.Dt. of Order: 28-3-95.

(Order passed by Hon'ble Shri A.B.Gorthi, Member (A)).

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The relief claimed by the applicant is for a direction to the Respondents to engage him as Casual Labour and consi-

2. The applicant states that he was initially engaged as a casual Labourer under the Divisional Engineer, Telecom, Bhimayaram (Respondent No.2) on 1-6-1983 and continued to work with some intermittent breaks up to 28-2-90. As there was no work there, he was thereafter sent to Respondent No.3 and 5 where he had worked from 1-11-90 to 30-9-92 but thereafter he was not assigned any work.

3. Shri N.V.Ramana, learned standing counsel for the Respondents states that the Respondents would verify the facts stated in the application and if satisfied would consider his case for re-engagement.

4. In view of the above, this case is disposed of at the Respondents :-

(i) the name of the applicant shall be registered at an appropriate place taking into consideration the number of days of service put in by him;

(ii) he will be considered for re-engagement as soon as work is available in preference to the freshers and the persons who put in the lesser number of days of service than him.

(iii) for this purpose no Casual Labourer presently engaged shall be retrenched;

(iv) The case of the applicant shall be considered for grant of Temporary Status and regularisation in accordance with the rules.

5. The Original Application is ordered accordingly. No order as to costs. /

Amulya

(A.B.GORTHI)
Member (A)

Neeladri

(V.NEELADRI RAO)
Vice-Chairman

Dt. 28th March, 1995.
Dictated in Open Court.

Amulya 4-4-95
Deputy Registrar (J) CC

av1/

To

1. The Sub Divisional Officer, Telecommunication, Bhimavaram, 534 202.
2. The Divisional Engineer, Telecommunications, Bhimavaram 202 W.G.Dist.
3. The Telecom Dist. Manager, Sreerampuram, Eluru, W.G.Dist.
4. The Divisional Engineer, Telecommunications, Ravulapalem, E.G.Dist.
5. The Sub Divisional Officer, Telecommunications, Ravulapalem, E.G.Dist.
6. One copy to Mr.K.L.Narasimham, Advocate, CAT.Hyd.
7. One copy to Mr.N.V.Ramana, Addl.CGSC.CAT.Hyd.
8. One copy to Library, CAT.Hyd.
9. One spare copy.

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COMPARED BY

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE- CHAIRMAN

AND

A. B. Gorla
THE HON'BLE MR. R. RANGARAJAN: M (ADMN)

DATED - 28-3-1995.

ORDER/JUDGMENT:

M. A. / R. A. / C. A. No.

O. A. No.

in
390/95

T. A. No.

(W. P.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

